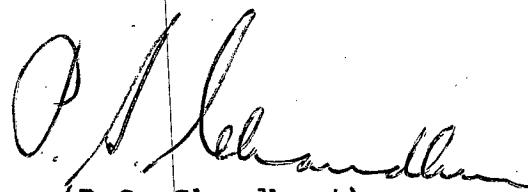
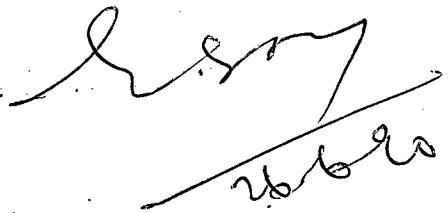


1. Heard Shri Sankaranarayanan for the Applicant and Shri Kotiankar for Mr. M.I.Sethna, Counsel, for the respondents.
2. M.P.No.446/90 is filed by the applicants in the original application to restrain the respondents "from acting in any manner whatsoever pursuant to the seniority lists" which are under challenge. The prayer is opposed by the respondents.
3. On a perusal of the impugned seniority lists it emerges that all of them are only draft seniority lists circulated among the concerned employees inviting their representations, if any. So much so, to restrain the respondents from acting in any manner with respect to those lists shall have the effect of even restraining them from considering the representations filed by the employees against the lists and finalising the same. It was stated by the counsel of the applicants that the representation submitted by them against the seniority lists has been rejected. However, there is no affirmation that any final seniority has been prepared. Nor is there a plea that based on the draft seniority list any promotion or reversion is proposed to be made.
4. In these circumstances, ^{the} ~~an~~ interim order that is claimed in this petition cannot be allowed. Accordingly this petition is dismissed.
5. Counsel of the applicants submits that in case action is taken based on the aforesaid draft seniority lists the applicants may be granted liberty to challenge the same. ^{It is needless} ~~This is to state that~~ ~~that~~ it will be open to

the applicants to do so if valid grounds exist in that behalf.



(P.S. Chaudhuri)
M(A)



(G. Sreedharan Nair)
VC